

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 3 of 2012

(Arising out of Order-in-Original No. 32/2011 dated 30.09.2011
passed by the Commissioner of Central Excise, Bangalore.)

M/s. Base Corporation Limited

No.38/6D, Hyland Industrial Estate,
11th KM, Hosur Road, Bommanahalli,
Bangalore – 560 068.

Regd. Office:

Appellant(s)

Sangeetha Towers,
No.3, 80 Feet Road,
Near CMH Hospital,
Indira Nagar, 1st Stage,
Bangalore – 560 038.

VERSUS

**Commissioner of Central
Excise**

Bangalore-I Commissionerate,
P.B. No.5400, C.R. Building,
Queens Road,
Bangalore – 560 001.

Respondent(s)

APPEARANCE:

Ms. Hitha. M, Advocate for the Appellant

Shri H. Jayathirtha, Authorised Representative for the Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER
(TECHNICAL)**

Final Order No. 20325 /2024

DATE OF HEARING: 01.05.2024

DATE OF DECISION: 01.05.2024

PER : D.M. MISRA

Learned advocate for the appellant submits that liquidation proceedings were initiated by Hon'ble National Company Law Tribunal (NCLT), Bangalore against the appellant. The appellant intent to withdraw the appeal. Learned Authorised

Representative for the Revenue has no objection. Consequently, the appeal is dismissed as being withdrawn.

(Dictated and pronounced in Open Court.)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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